

Notifications and Orders

(57) Fixation of rates of Composition Fee Payable by Transferee/ Lessee - In supersession of Finance Department (Chief Administrator's Office) Order, dated 21st December, 2001, issued, - vide Endorsement No. 11/2/64- UTFI(4)-2001/ 37-38, dated 1st January, 2002, the Chief Administrator, Union Territory, Chandigarh, hereby fixes the following rates of composition fee to be paid by an applicant/transferee/lessee or occupier, namely :—

1. No fee shall be charged for allowing brick cut work in plaster instead of exposed work on minor internal elevations as it is a cosmetic fee which does not effect the building structure in any way.

2. Rs. 500 per sq. ft. shall be charged for allowing coverage of courtyard on the top floor of the show rooms of Sector 7 and.26 (Madhya Marg).

Illustration:

(i) Maximum (cut out) compulsory courtyard (cut out) available at second floor now for the residential purposes only.

15'x30'— 450 sq. ft.

(ii) Rates of composition fee proposed @ C Rs. 500 per sq. ft.

(iii) Approximate composition fee payable by the allottee/owner in the abovesaid case - Rs. 2,25,000.

3. Composition charges for additional coverage on 2nd floor of houses in Phase- 1 Sectors and on 1st and 2nd floor of houses in Phase-11 Sectors shall be as under

(i) For sites measuring up to 500 sq. yds, Rs. 40 per square ft. subject to minimum of Rs. 10,000.

(ii) For sites measuring 500 sq. yds or more, Rs. 60 per square ft. Subject to minimum of Rs. 20,000.

4. Rs. 40 per sq. ft. for allowing additional coverage at the ground floor and additional floor at 1st floor in cheap houses.

Illustration:

(i) Approximately additional coverage of ground floors 85 sq.ft.

(ii) Rate proposed for composition fee @ Rs. 40 sq. ft. i.e. 85x40 = Rs. 3400

(iii) Approximate area at first floors = 425 sq. ft.

(iv) Rate proposed for composition fee @ Rs. 40 per sq. ft. 425x40 - Rs. 17,000.

5. No fee shall be charged for variation within prescribed limits in the height of basement storey in view of the amendment to Rule 28-F of the Punjab Capital (Development and Regulation) Building Rules, 1952, notified, - vide Chandigarh Administration, Finance Department's Notification No. 50/10/63- IJTFI(5)-2001/ 4254, dated 14th May, 2002.

6. Variations within prescribed limits in the height of riser, depth of tread and extra riser in stairways of all categories of building shall be allowed as per Rules without payment of any charges.

(Published in Chandigarh Administration Gazette (Extra) dated June 13, 2002, Pages 1657-58)

